SUPREME COURT OF INDIA

NOTIFICATION

The Ministry of Health and Family Welfare, Government of India has issued an Office Memorandum dated 5th March, 2020 as advisory cautioning against mass gathering and the World Health Organisation has also declared Novel Coronavirus (COVID-19) as global pandemic advising against mass congregation.

On reviewing the advisory issued by the Government of India and in view of the opinion of public health experts including medical professionals and also considering the safety and welfare of all the visitors, litigants, lawyers, court staff, security, maintenance and support staff, student interns and media professionals, the Competent Authority has been pleased to direct that the functioning of the Courts from Monday, 16 March, 2020 shall be restricted to urgent matters with such number of Benches as may be found appropriate.

It is hereby notified that no persons except the lawyers who are going to act in the matter, i.e. either for argument or for making oral submissions or to assist along with one litigant only, shall be permitted in the court room. Mentioning of matters will be made before the Mentioning Officer only. Considering the importance of the safety measures for health, all concerned are requested to cooperate with the instructions of the staff on duty, in the interest of all.

Sd/-

(Sanjeev S.Kalgaonkar) Secretary General 13 March, 2020